

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 53/MP/2021

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 9.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the bills of the Petitioner by the Respondents.

Petitioner : KSK Mahanadi Power Company Limited

Respondents : Southern Power Distribution Company of A.P. Limited & Anr.

Date of Hearing : **27.8.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Anand K Ganesan, Advocate, KSKMPL
Ms. Swapna Seshadri, Advocate, KSKMPL
Shri Ashwin Ramanathan, Advocate, KSKMPL

Record of Proceedings

Case was called out for virtual hearing on admission.

2. During the hearing, the learned counsel for the Petitioner submitted that since the PPA executed by the parties on 31.7.2012 has expired, the Petitioner may be granted time to amend the petition, taking into consideration the total arrears/ dues payable by the Respondents to the Petitioner.
3. The Commission accepted the request of the learned counsel for the Petitioner and adjourned the hearing. The Petitioner shall file the amended petition on or before 17.9.2021, after serving copy to the Respondents, who shall file their replies by 1.10.2021. The Petitioner may file its rejoinder, if any, by 8.10.2021.
4. Petition No. 53/MP/2021 shall be listed along with Petition No.91/MP/2018 and Petition No. 61/MP/2021, in due course, for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B.Sreekumar)
Joint Chief (Law)

